

**Central Administrative Tribunal
Principal Bench**

OA No. 1246/2016

New Delhi this the 5th day of April, 2016

Hon'ble Dr. B.K. Sinha, Member (A)

Harish Chandra Yati,
S/o late S.B. Yati, Age 60 years,
R/o C-322 Sector Alpha-1,
Greater Noida,
Distt: Gautambudh Nagar
UP-201310
Retired Inspector, Delhi Police

-Applicant

(Applicant in person)

VERSUS

1. Union of India through
Ministry of Home Affairs,
Government of India,
North Block, New Delhi-110001
2. The Commissioner of Police,
Delhi Police,
Police Headquarters,
MSO Building, IP Estate,
New Delhi-110002
3. Shri Bhim Sen Bassi,
Former Commissioner of Police,
Delhi Police through
The respondent no.3
4. Shri Sandeep Goyel,
The then Joint Commissioner of Police,
Central Range, New Delhi
Through the respondent no.3.
5. Shri Alok Kumar,
The Then Additional Commissioner of Police,
Central District New Delhi
Through the respondent no.3.
6. Shri Ved Prakash Surya,

The Then Addl. DCP/West District Delhi
Through the respondent no.3

7. Shri Rajiv Midha
The then ACP/Patel Nagar, New Delhi
Through the respondent no.3

8. Chairman,
Central Vigilance Commission,
Plot A, GPO Complex INA Colony,
New Delhi-110023 -Respondents

ORDER (Oral)

Heard the applicant who retired as Inspector from Delhi Police on 31.10.2015. He has challenged the transfer order as well as inaction of the respondent no.1 in not taking a decision on his representation for conducting inquiry into his complaint.

2. By means of this OA, the applicant has prayed for the following reliefs:-

- “i) direct the Respondent No.1 to conduct a high level inquiry into the Representation of the applicant, through the Respondent No.8.
- ii) any other order/direction this Hon'ble Tribunal may deem fit in the interest of justice may also kindly be passed.”

3. The very fact that the applicant has retired from service indicates that he does not stand to be prejudiced by the transfer order. This Tribunal is also not entitled to take up cases in public litigation, particularly when grievance of the applicant has been extinguished due to the fact that he stood retired. The OA is, therefore, disposed of in limine,

as pursuing this case further would be sheer abuse of judicial process. The applicant is, however, given liberty to take up his grievance before the Hon'ble High Court, which is appropriate forum for vindication of such grievances.

**(Dr. B.K. Sinha)
Member (A)**

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